123 Written Answers

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JA-NARDHANA POOJARY): (a) to (c) The public sector banks operating in Madras has organised two public functions on June 25 and 26, 1984 to mark extension of credit support to the extent of Rs. 228.42 Iakhs to 25,106 beneficiaries. At the functions only a token disbursement was made, other loans being disbursed by the banks in the course of their normal operations. The quantum of loans depended on the nature and scale of activity proposed. Broadly the loans ranged between Rs. 200 to Rs. 5000

Export of Wheat

1520. SHRI VITHALBHAI MOTIRAM PATEL: Will the Minister of COM-MERCE be pleased to state:

(a) whether there is any proposal under Government's consideration to export wheat; and

(b) if so, what are details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR): (a) No, Sir.

(b) Does not arise.

वम्बद्द की बन्द कपड़ा मिलों के मजवूरों को राजगार

1521. श्री सत्यपाल गलिकः क्या वाणिज्य मंत्री यह बताने की कृपा करणे किः

(क) बम्बई में गजदूरों के आन्दोलन के कारण बन्द की गई एसी कपड़ा मिलों के गार में सरकार की नीति क्या है, जिनका सरकार द्वारा अधिपहण नहों किया गया था;

(ख) क्या सरकार ने इन मिलों के बेरोज-गार हुय मजदूरों को रोजगार प्रदान करने की कोई वैकल्पिक योजना तैयार की हैं; और

(ग) यदि हां, तो उसका ब्यौरा क्या है?

वाणिक्थ मंत्रालय तथा पूर्ति विभाग में राज्य मंत्री (श्री नीहार रंजन लस्कर): (क) 30 जून, 1984 की स्थिति के अन्सार, बम्बई से तीन सूती कपड़ा मिले बन्द पड़ी थी, जिनको प्रबंध का अधिग्रहण सरकार द्वारा नहीं किया गया। सरकार का इन मिलों का प्रबंध अधिग्रहण करने का कोई प्रस्ताव नहीं है।

to Questions

(स) तथा (ग) प्रक्न नहीं उठते ।

Prosecution of a Manager of Punjab and Sind Bank, Delhi

1522. SHRI CHATURANAN MISH-RA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that as a result of C.B.I. investigation a Manager of the Punjab and Sind Bank, Delhi was prosecuted for allegedly cheating the bank to the tune of Rs. 2,15,000;

(b) if so, what are the details thereof;

(c) whether Government are aware that some officers of the Punjab and Sind Bank, Delhi have accumulated wealth disproportionate to their known sources of income; and

(d) if so, whether investigations have been made into these allegations?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JA-NARDHANA POOJARY): (a) and (b) The Central Bureau of Investigation (CBI) is reported to have launched prosecution against an officer of the Punjab and Sind Bank under sections 420, 467, 468, 471 and 477-A of the IPC.

(c) and (d) Punjab and Sind Bank is reported to have received some complaints alleging, *inter alia*, accumulation of wealth by some officers of the Bank, disproportionate to their known sources of income. The CBI is reported to have registered one case against an officer of the Bank under the Prevention of Corruption Act, 1947.

Indian's stand in Washington regarding GATT talks

1523. SHRI SURAJ PRASAD: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that in a two day Conference called by the United State,